

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.373/MP/2018**

- Subject : Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e. BSES Yamuna Power Limited and Damodar Valley Corporation.
- Petitioner : BSES Yamuna Power Limited
- Respondent : Damodar Valley Corporation
- Date of Hearing : **11.11.2021**
- Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Rahul Kinra, Advocate, BYPL  
Shri Aditya Ajay, Advocate, BYPL  
Shri M.G. Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Manik Rakshit, DVC  
Shri Debasish Dey, DVC  
Shri Debi Prasad Paitundi, DVC  
Shri Debasish Mondal, DVC  
Shri Samit Mandal, DVC  
Shri Srikanta Pandit, DVC

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner, BYPL sought time to file rejoinder to the reply filed by the Respondent DVC and prayed that the hearing may be adjourned. The Commission accepted the request and adjourned the hearing.

3. The Respondent DVC is directed to furnish the details as per format given below, in respect of its beneficiaries associated with Units 5 & 6 of Meija Thermal Power Station by 30.11.2021, with advance copy to the Petitioner;

Sl. No.	Beneficiary	Allocated Capacity	Bills raised on account of recovery of P&G in 2009 –14 tariff period (Rs. In lakh)				Amount Received (Rs. In lakh)
			Date	Principal	Interest, if any	Total	
1							
2							
<b>Total</b>							



4. The Petitioner shall file its rejoinder, on or before 13.12.2021, with advance copy to the Respondent, who shall file its response, if any, by 20.12.2021. The parties shall ensure the completion of pleadings within the due date mentioned and no extension of time shall be granted.

5. The matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

